

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 125**

**CP (IB) No. 257/Chd/Hry/2022**

**IN THE MATTER OF:**

**Thirdwatch Data Pvt. Ltd.**

...

**Petitioner**

**Under Section: 59(7), IBC 2016**

**Order delivered on 18.04.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Liquidator** : Mr. Brilian M. Marak, Advocate.

**ORDER**

The report has been filed by ROC vide Diary No. 02218/1 dated 26.02.2024. The same is taken on record.

A date is requested by the learned counsel for the petitioner company on the ground that the local counsel engaged in present petition is not responding and he will address the arguments on the next date of hearing.

Response, if any, to the report be filed within two weeks with a copy in advance to the counsel opposite.

List on 04.06.2024.

Sd/-  
**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**